CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Gommercial Complex, Indiranagar, BANGALORE- 560 38.

Dated: 2JAN 1995

APPLICATION NO: 323 of 1994.

APPLICANTS: - Sri.B.S.Srikanta, Bangalore.

V/S.

RES PONDENTS: The Dy.General Manager, Karnataka Telecom Circle, Bangalore-8 and five others.,

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- 1. Br.M.S.Nagaraja, Advocate, No. 11, Secod Floor, First Games, Sujatha Complex, Gandhinagar, Bangalore-560009.
- 2. Sri.M.S. Padmarajaiah, Senior Central Government Standing Counsel, High Court Builsing, Bangalore-1.
- Sri.S.K.Mohiyuddin, Advocate for Resp-6, No.11, Jewan Buildings, Kumarapark Est, Bangalore-2.
- 4. Deputy General Manager, Office of the Chief General Manager, Karnataka Telecom Circle, Old Madras Road No.1, Ulsoor, Bangalore-560 008.

Subject:- Ferwarding of cepies of the Orders passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 20th December, 1994.

Issued on 03/01/05

DE PUTY REGISTRAR
JUDICIAL BRANCHES.

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BANCALORE BENCH, BANCALORE CENTRAL ADMINISTRATIVE TRIBUNAL

ORIGINAL APPLICATION NO.323/1994

THESDAY THIS THE TWENTIETH DAY OF DECEMBER, 1994

VICE CHAIRMAN

MR. JUSTICE P.K. SHYAMSUNDAR

(A) A3 BM 3M

NANAMAR . V. T . AM

8angalore - 560 085 Kathriguppa Main Road, No.4, 2nd Cross, South Main Road, aged 43 years, Shri B.S. Srikanta,

Applicant

(By Advocate Dr.M.S. Nagaraj) .

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Bangalore - 8 Telecom, Karnataka Circle, No.1, Old Madras Road, O/o Chief Ceneral Manager, 1. Dy. General Manager,

New Delhi Covernment of India, Ministry of Communications, Secretary to Covernment, represented by its 2. Union of India

Maruthi Complex, 1sjecow. Office of Chief General Manager, . VI AOT 3. Shri B. Hanumaiah,

Bangalore - 560009

Bangalore - 560009 Bangalore Area, Office of the Director Telecom, . VI AOT 4. Smt. B.N. Indira,

Respondents bsoA ssibsM b10 , f.oM Telecom, Telecom Centre, Office of the Chief General Manager, . VI AOT 5. Shri S. Kannan,

6. Shri B. Ramdas Nayak, Bangalore - 56008

Gandhi Nagar, Bangalore Respondents 40.385, 5th Main, Maruthi Complex, O/O Chief Cenral Manager, Telecom, III.13 Tosivison Supervisor Gr. III

(By Learned Standing Counsel)
Shri M.S. Padmarajajah for R-1&2
Shri S.K. Mphiuddin for R-6

ORDER

MR. DUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

scheme.

The applicant who belongs to the Scheduled Tribe category was due for promotion to a higher position in the year 1988 according to the roster

which is admitted by Government. The position then arose in total exoneration of the application, an aspect cleared at the departmental enquiry which however ended by the applicant. He alone languished till he was 17.5.88 as could be seen from Annexure A-3 produced no betomorq eraw blail shi ni staw ohw ere promoted on of the pendency of the Departmental Enquiry. The result name of the applicant in a *sealed cover* in view whose names had come up for consideration placed the after considering the cases of the other candidates eettnental|Enquiry, Therefore, the Committee found the applicant unfit for promotion as he involved in 1988 to consider promotions to the higher category Jam aved of biss at doifu (frods rof OPO) eattimmod in the 1988 batch. The Departmental Promotion consideration to the higher position along with others Tribe category was entitled to and eligible for of tenure in the Department and belonging to a Scheduled applicant who be virtue of having completed 10 years vacancies being available in the higher category, the There is no dispute that in the year 1988,



which he would otherwise have occupied had it not been for the pendency of the departmental enquiry, in that he could have been considered for promotion in the year 1988 itself which his case due for consideration by virtue of the roster scheme. We find that in the year 1988 the vacancy position was - 6 for general candidates, 1 Scheduled Caste and one for Scheduled Tribe. The applicant being the lone Scheduled Tribe candidate, it is natural to assume that he would have been cleared for promotion but for the pendency of the departmental enquiry which took some time to conclude and thereafter ended in total exoneration of the applicant.

After the enquiry proceedings stood terminated 3. the 'sealed cover' was opened and the applicant way found fit for promotion in all ways. The position was he had to be promoted with effect from the date on which his other colleagues stood promoted in the year 1988 but instead he was promoted with effect from 16.6.89 and thereafter even that promotion took a drubbing in that it was turned back to 4.4.1991. He represented against the two orders supra claiming that he should have been promoted along with the rest of the candidates who were in the field in 1988 and that his promotion in the year 1989 was wrong and a grievous error. The Department rejected the representation and we find reasons therefor to be somewhat queer vide Annexure A-6.



4. But then the question raised for consideration is covered by the decision of the Supreme Court in the case of Union of India v. K.V. Janakiraman - (1993)23 ATC 322. The relevant dicta of the court which is at para 25 reads as follows:

with the finding of the Tribunal that when an employee is completely exonerated meaning thereby that he is not found blameworthy in the least and is not visited with the penalty even of cansure, he has to be given the benefit of the salary of the higher post along with the other benefits from the date on which he would have normally been promoted but for the disciplinary/criminal proceedings...

The position in law having been stated by 5. Supreme Court as aforesaid clearly indicating that an official who suffered because of no reasons of his, being under the shadow of departmental enquiry which later ended in total exoneration, should win back the position to which he would have been otherwise entitled to and should be given an appropriate place treating him as if he was not under any kind of a shadow or eclipse. If that is the legal position, it becomes clear the applicant, who has since been cleared at the departmental enquiry without any hiccup, is liable to be promoted with effect from the date on which his other colleagues were considered along with him in 1988 and promoted as per Annexure A-3. We are informed by the Government ant subsequently the applicant had been offered ad hoc promotion with effect from 1991 and he had turned it down on the ground that he should have been promoted

from 1988 and he cannot therefore be asked to reconcile to a promotion with effect from 1991.

6. The argument of the learned Standing
Counsel suggesting that the man declining
promotion once should not be considered for
promotion again until an year had lapsed, we think
has no substance. The promotion in 1991 was
declined, in our view, rightly on the ground
that the applicant being entitled for promotion
from 1986 could not be asked to accept same
promotion three years later without any benefit.
Even otherwise as on this day, there is no move
to consider his promotion again albeit, the
declining of such promotion in the year 1991.
7. We see absolutely no reason either in
facts or in law why the applicant should be

denied promotion w.e.f. 17.5.88 when his colleagues and companions were promoted as per Annexure A-3. In that view of the matter, we allow this application and quash the promotion made on later day as per Annexures A-1 and A-2 and further direct the Department to restore the applicant to the position in which he would have been placed in the usual course in the year 1988 along with others. The Department will now make an order including him in the list of promotees cited in Annexure A-3 dated 17.5.88 and give him the benefit of such promotion with all financial benefits accruing since 17.5.88.



The question of interse seniority placing the applicant and the others in the 1988 list is left open. Department to pass necessary orders as indicated herein within two months from the date of receipt of a copy of this No costs. order.

> Sd-Vy/ MEMBER (A)

VICE CHAIRMAN

THUE COPY

Section Officer

Central Administrative Tribunal

Bangalore Bench Bangaldre